

SUPREME COURT OF INDIA

No.F.3/AC Panel/2010-11/SCI(II-A)

New Delhi, Dated the 24th August, 2009

NOTICE

Since the period of the existing panel of Amicus Curiae consisting of 116 non Advocates-on-Record maintained for use by the Supreme Court Registry is to expire on 31.12.2009, steps are being taken to form fresh panel for a period of 2 years w.e.f 1.1.2010.

Hence, it is hereby notified that all the non Advocates-on-Record (having 10 years or more standing at the Bar) except those who are already in the existing panel for appointment as Amicus Curiae by the Supreme Court Registry, are requested to furnish to the undersigned on or before 31st October, 2009, their consent in Forms appended to this Notice 'A' and 'D', for being considered for inclusion of their names in the panel for appointment as Amicus Curiae, for the period from 1.1.2010 to 31.12.2011.

It is clarified that those non Advocates-on-Record who are already in the existing panel need not send their consent again, as their names will be considered for inclusion in the panel along with those whose consent may be received in pursuance of this Notice. However, those non Advocates-on-Record who are already in the existing panel and who wish to get their names deleted from the panel may send their request to the undersigned.

(R.S. Seth)
Additional Registrar

FROM 'A'

CONSENT

I, _____ [Senior Advocate/Advocate-on-Record (for Registry and SCLSC)/ Non-Advocate-on-Record] (for Registry only),] am willing for inclusion of my name in the existing panel of Advocates for being appointed as Amicus Curiae by the Supreme Court Registry and /or by Supreme Court Legal Services Committee, as the case may be.

I confirm that my address and contact numbers are as under:-

ADDRESS:

TELEPHONE NOS:

SIGNATURE OF ADVOCATE

FORM 'D'

(For Non-Advocates- on Record)

(To be enclosed along with Form -A for empanelment in the Existing Panel of Amicus Curiae-Non Advocate-on-Record)

1. NAME :
2. DATE OF ENROLMENT AS ADVOCATE :
3. NAME OF BAR COUNCIL WHERE ENROLLED :
4. DATE OF ENROLMENT AS MEMBER OF SUPREME COURT BAR ASSOCIATION :
5. THE PLACES OF PRACTICE FOR THE LAST TWO YEARS :
6. PERIOD FOR WHICH APPEARED AS AMICUS CURIAE BEFORE THIS COURT :
7. LANGUAGES KNOWN :
8. ADDRESS OF CONTACT WITH TELEPHONE NUMBER(S) :
9. NAME/ADDRESS OF THE AUTHORISED PERSON TO WHOM COMMUNICATION CAN BE DELIVERED :

SIGNATURE OF ADVOCATE